

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/MP/2015

Subject : Petition under Section 79(1)(f) of the Electricity Act, qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.

Date of hearing : 31.3.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Deep Rao Palepa, Advocate, MEPL
Shri Jafar Alam, Advocate, MEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for two weeks time to file reply to the petition. Learned counsel for the petitioner also sought two weeks time to file rejoinder to the reply of PGCIL. Request made by the learned counsels for the petitioner and the respondent was allowed by the Commission.

2. The Commission directed the respondent to file its reply, by 18.4.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 4.5.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 19.5.2016.

By order of the Commission
sd/-
(T. Rout)
Chief (Law)